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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 946/92

Date of decision: 3.10.94

BODHRAJ

: Applicant.

VERSUS

UNION OF INDIA & OPS : Respondents.

Mr. K.L. Thawani : Counsel for the applicant.

Mr. U.D. Sharma : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

2. Applicant has come with a case that on account of abolition of the post of EDMC, he was posted as EDBPm vide Annexure A-1. The case of the applicant is that according to the work-load he is entitled to get the benefit of the position and he should be paid Rs. 700/- per month. He has also submitted that EDMC's basic pay of Rs. 420/- plus allowances comes to Rs. 700/- per month.

3. The respondents have not filed any reply in relation to work-load. The respondents are directed to consider the case of the applicant in the light of Instructions given in Section V - Calculation of Consolidated Allowance under para 2.2 - ED Branch Postmasters (Service Rules for ED Staff) in Postal Department and fix up the amount payable to the applicant according to the work-load. The work-load should be determined every year and, if necessary, revised accordingly. This determination shall be done within a period of 3 months from the date of the receipt of the copy of this order.

4. The O.A. stands disposed of accordingly, with no order as to costs.

(O.P. SHARMA)
Administrative Member

(D.L. MEHTA)
Vice-Chairman